

section 10 of the Oilfields (Regulation and Development) Act, 1948.

[Placed in library. See No. LT—10909/76]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Cochin Refineries Limited, for the year ended 31st August, 1975.
- (ii) Annual Report of the Cochin Refineries Limited, for the year ended 31st August, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in library. See No. LT—10910/76]

REPORT OF THE MONOPOLIES & RESTRICTIVE TRADE PRACTICES COMMISSION ON THE PROPOSAL OF PHILIPS INDIA LTD., BOMBAY AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) : I beg to lay on the Table—

- (1) A copy of the Report of the Monopolies and Restrictive Trade Practices Commission under section 21(3)(b) of the Monopolies and Restrictive Trade Practices Act, 1969, on the proposal of Philips India Limited, Bombay for effecting substantial expansion in the manufacture of General Lighting Service Lamps and Fluorescent Tube Lamps and the Order dated the 5th May, 1976 of the Central Government thereon under section 62 of the said Act.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the

Hindi version of the above Report and order of the Government thereon.

[Placed in library. See No. LT—10911/76]

COMPENSATION TRIBUNAL ORDER, 1974 AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : I beg to lay on the Table—

- (1) A copy of the Compensation Tribunal Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 149(E) in Gazette of India dated the 29th March, 1974, issued under rules 100, 101 and sub-rule (6) of rule 102 of the Defence of India Rules, 1971.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in library. See No. LT—10912/76]

REPORT OF THE COMPTROLLER & AUDITOR-GENERAL ON THE WORKING OF HINDUSTAN TELEPRINTERS LTD., MADRAS

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1975—Union Government (Commercial) Part III—appraisal of the working of the Hindustan Teleprinters Limited, Madras, under article 151(x) of the Constitution.

[Placed in library. See No. LT—10913/76]